

Sr No. 38/2022

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 110
CP No. (IB)- 94/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Crest Speciality Resins Pvt. Ltd.

...Operational Creditor

Versus

Aksh Optifibre Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Varun Mehra, PCS
Shreys Bhatt, CS

For the Corporate Debtor : Vikas Goel, Adv.
Vivek Gupta, Adv.
Ritesh Sharma, Adv.

ORDER

Heard Mr. Varun Mehra, PCS for the Petitioner/ Operational Creditor and Mr. Vikas Goel, Adv. for the Respondent/ Corporate Debtor. Learned counsel for the Petitioner submits that the matter has been amicably settled and a sum of Rs. 47,33,932/- has been received as a full and final payment and he seeks to withdraw the petition.

It has been submitted that settlement agreement has been executed between the parties on 07.01.2022. In view of the said agreement and aforesaid

Sd —

Sd —



payment, permission is granted to withdraw the matter. The matter is dismissed
as withdrawn.

Sd—

(Deep Chandra Joshi)
Judicial Member

Sd—

(Raghu Nayyar)
Technical Member

March 02, 2022
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(Signature)

Assistant Registrar
National Company Law Tribunal
Jaipur